

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

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OA. 350/1221/2018
MA. 350/607/2018

Date of order: 08.03.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Balai Bhattacharjee & 50 Ors.

.....Applicants

Vs.

1. Union of India, through the General Manager
S.E. Rly. Garden Reach Road, Kolkata- 700 043.
2. The Chief Personnel Officer, S.E. Rly, Garden
Reach Road, Kolkata- 700 043.
3. The Divisional Railway Manager, S.E. Rly.
Kharagpur Division, Kharagpur- 721 301.
4. Deputy Chief Mechanical Engineer, S.E. Rly,
Kharagpur- 721 301.

.....Respondents.



For the Applicant : Mr. A. Chakraborty, Counsel
Ms. P. Mondal, Counsel.

For the Respondents : Ms. G. Roy, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both the Id. Counsel.

2. MA. 607/2018 filed by the applicants for joint prosecution is allowed.
3. Both the counsel agreed that the matter can be disposed of in the light of the decision passed by this Tribunal in OA. 1350/2016 decided on 05.12.2019.

4. Therefore, the OA is disposed of with a direction upon the respondent no. 3 or any other competent authority to look into the grievance of the applicants and decide the matter in the light of the decision in O.A. 1350/2016 issuing an appropriate order in accordance with law in regard to the applicants, if they are similarly circumstanced to the applicants in O.A. 1350/2016. In the event, they are ~~not~~ found entitled, appropriate benefits shall be extended at par with the applicants in the aforementioned OA within a period of two months, from the date of receipt of a copy of this order.

5. Thus, the OA would stand disposed of. No costs.


(Dr. Nandita Chatterjee)
Member (A)


(Bidisha Banerjee)
Member (J)

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